IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.108
IB-3344(ND)/2019

IN THE MATTER OF:
Soanl Batra & Anr ....**FINANCIAL CREDITOR**
Vs.
M/s Supertech Ltd ....**CORPORATE DEBTOR**

SECTION
U/s 7 IBC code 2016

Order delivered on 16.03.2021

CORAM:
CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:
For the Applicant/FC :
For the Respondent/CD :

ORDER

Counsel for the Financial Creditor is present. Counsel for the Corporate Debtor is present. It is submitted by the counsel for the Financial Creditors that as per the Judgment of the Hon'ble Supreme Court dated 19.01.2021, the petitions which are not fulfilling the requirements of the Ordinance dated 28.12.2019 are deemed to have been withdrawn. Thus, the petitioner(s) is/are entitled to get refund of the Court Fee and the same may be directed to be paid.

In view of the above, we issue notice to the Registrar of the NCLT, New Delhi, to file objections, if any, within one week failing which it shall be presumed that he has no objection to the refund of the Court Fee, as is prayed for by the Counsel for the Financial Creditors in clause.

List the matter on 24th March, 2021.

-Sd-
(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-Sd-
(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

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Court-III